

Company. [Placed in Library,
see No. LT-3633/64].

Lok Sabha in regard to the said
Bill."

(ii) (a) Annual Report of the Indian
Drugs and Pharmaceuticals
Limited, New Delhi, for the year
1963-64, along with the Audited
Accounts and the comments of
the Comptroller and Auditor
General thereon, under sub-
section (1) of section 619A of
the Companies Act, 1956.

(b) Review by the Government on
the working of the above
Company.

[Placed in Library, see No.
LT- 3634/64].

NOTIFICATION UNDER DISPLACED PERSONS
(COMPENSATION AND REHABILITATION)
ACT

**The Deputy Minister in the Ministry
of Rehabilitation (Dr. M. M. Das):** I
beg to lay on the Table a copy of
the Displaced Persons (Compensation
and Rehabilitation) Third Amend-
ment Rules, 1964, published in Noti-
fication No. G.S.R. 1679 dated the 28th
November, 1964, under sub-section (3)
of section 40 of the Displaced Persons
(Compensation and Rehabilitation)
Act, 1954. [Placed in Library, see
No. LT-3635/64].

12.28 hrs.

MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the
following message received from the
Secretary of Rajya Sabha:—

"In accordance with the provi-
sions of sub-rule (6) of rule 186
of the Rules of Procedure and
Conduct of Business in the Rajya
Sabha, I am directed to return
herewith the Wealth-tax (Amend-
ment) Bill, 1964, which was passed
by the Lok Sabha at its sitting
held on the 2nd December, 1964,
and transmitted to the Rajya
Sabha for its recommendations
and to state that this House has no
recommendations to make to the

12.28½ hrs.

COMMITTEE ON PRIVATE MEM-
BERS' BILLS AND RESOLUTIONS

FIFTY-FOURTH REPORT

**Shri Krishnamoorthy Rao (Shi-
moga):** I beg to present the Fifty-
fourth Report of the Committee on
Private Members' Bills and Resolu-
tions.

12.28-34 hrs.

PETITION RE: EXTENSION OF
MAHARASHTRA LAND LAWS ETC.
TO NAGAR HAVELI

Shri Nambiar (Tiruchirapalli): I
beg to present a petition signed by
Shri Bhadalya Navasha Gond and
others regarding extension of land
legislation and other measures in
Maharashtra to Nagar Haveli region.

12.29 hrs.

STATEMENT RE: ACTION TAKEN
ON POINTS MADE BY MEMBERS
DURING DISCUSSION ON RAIL-
WAY BUDGET

**The Minister of Railways (Shri
S. K. Patil):** In the course of the dis-
cussions on the last Railway Budget, a
number of constructive suggestions
relating to the working of the Rail-
ways were made by Hon'ble Members.
Copies of the debates in this House
as well as the other House were subse-
quently sent by the Railway Board to
the various Railway Administrations
for scrutiny, with instructions that
suitable action should be taken
wherever required. In fact, some
Hon'ble Members might have noticed
for themselves the concrete action
which has been, or is being taken, by
Railway Administrations in respect of
some of their suggestions.

The Railway Minister had at that
time promised to arrange to send

[Shri S. K. Patil]

replies to Hon'ble Members on the points raised by them, where they were not already covered by the reply to the debate on the floor of the House.

Instead of sending written replies direct to each individual member, I think it best to place in the Library of Parliament, for perusal, a consolidated set of all such replies so that the information supplied is not limited only to the member who had raised a particular point but is available for perusal to all others who may be interested. I must, however, add that no remarks have been offered on suggestions or observations of a general nature which do not call for a specific reply. Such suggestions are, of course, taken note of, for whatever action is possible, thereon.

I have accordingly arranged for two copies of these replies to be placed in the Library of Parliament for perusal by Hon'ble Members interested.

Shri Hari Vishnu Kamath (Hoshangabad): On a point of clarification. While welcoming this statement initiating a new procedure, may I request you to direct other Ministers also to emulate the Railway Minister in this respect. Most of us have often found that the questions or the points remain unanswered or are ignored or forgotten till the whole thing comes up again in the next budget debate. So, I hope that the other Ministers will emulate this fine example set by the Railway Minister.

Mr. Speaker: Dr. Aney.

Dr. M. S. Aney (Nagpur): May I ask the hon. Minister whether this new procedure, as an additional thing, is being followed, and whether the old practice of giving intimation to the Members concerned will also continue along with it.

Shri S. K. Patil: It is a better procedure, because as many as 830

different questions have been raised, and instead of the information being limited to the hon. Member concerned, we thought it would be better if the matter is printed in a form in which we have printed them and make them available to everybody, not only to the Member concerned but also to other Members.

Dr. M. S. Aney: Is it in addition to the existing practice?

Mr. Speaker: Shri Tulshidas Jadhav.

श्री तुलसीदास जाधव (नांदेड़)
 अध्यक्ष महोदय, यह जो प्रथा अब शुरू की गई है, इसके लिये मैं धन्यवाद देता हूँ। साथ में यह कहना चाहता हूँ कि पार्लियामेंट में जब बजट सेशन होता है तो हम लोग बहुत से प्वाइंट्स रोज करते हैं। जैसा कहा गया उनके सम्बन्ध में हमको लिख कर भेज देना चाहिये, वजाय लाइब्रेरी में रखने के। कई डिपार्टमेंट्स की रीति यह है कि जब हम कोई प्वाइंट्स रोज करते हैं तो हमको उत्तर भेज दिया जाता है जिसमें बार-बार यहाँ पर दोहराने के बजाय हम को उन से इन्फॉर्मेशन मिल जाती है। मैं समझता हूँ कि जितने भी डिपार्टमेंट्स हैं उनमें यहाँ प्रथा चाल की जानी चाहिये।

Shri A. P. Sharma (Buxar): As suggested by Dr. M. S. Aney, I also want to know whether this facility of making the information available to all the Members is an additional one? Will the Members who have raised the point be informed also separately about it?

Mr. Speaker: He says that it is in substitution.

12.33 hrs.

BANARAS HINDU UNIVERSITY
 (AMENDMENT) BILL—Contd.

Mr. Speaker: The House will now take up further consideration of the